

# ACT No. XXVIII OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
3rd September, 1926.)

## An Act to amend the Usurious Loans Act, 1918, for certain purposes.

**W**HEREAS it is expedient to amend the Usurious Loans Act, 1918, for certain purposes hereinafter appearing; It is hereby enacted as follows:—

**1.** This Act may be called the Usurious Loans (Amendment) Act, 1926. Short title.

**2.** To sub-section (3) of section 2 of the Usurious Loans Act, 1918 (hereinafter referred to as the said Act), the following shall be added after clause (b), namely:— Amendment of section 2, Act X of 1918.

“ or

(c) for the redemption of any security given after the commencement of this Act in respect of any loan made either before or after the commencement of this Act ”.

**3.** In section 3 of the said Act,—

(i) in clause (i) of the proviso to sub-section (1), for the word “ six ” the word “ twelve ” shall be substituted; and Amendment of section 3, Act X of 1918.

(ii) to sub-section (3) after the words “ in respect of a loan ” the words “ or for the redemption of any such security ” shall be added.

*Price 1 anna or 1½d.]*